

OFFICE OF THE DISTRICT JUDGE, CUTTACK

Near Orissa High Court, PO: Chandini Chowk, PS: Lalbag,
Dist: Cuttack, PIN:753002

No. Nizarat/ 149

Dated 26-Feb-2018

ADDENDUM / CORRIGENDUM

In the advertised **Tender Invitation Notice No Nizarat/140 dated 23/02/2018** of this establishment, the following Corrigendum and Addendum have incorporated:

1) In Rule 14, Earnest Money Deposit (EMD) of (a) of Commercial and General Terms & Conditions of the Contract, the following shall be substituted as: The local MSEs registered with respective DICs, Khadi, Village, Cottage & Handicraft Industries, OSIC and NSIC have been exempted from payment of Earnest Money. In such case, copy of the certificate showing registration with the above mentioned institutions to be enclosed along with the bid.

2) The Rule 10 (Performance Security) of (a) of Commercial and General Terms & Conditions of the contract shall be renumbered as (a)(i) and it shall be applicable for the successful bidder other than local registered MSEs.

3) The following is an addendum to Rule 10 (Performance Security) as (a)(ii); On conclusion of bidding process, the local MSEs bidder, if selected, shall have to pay 25 % of the value of performance security (Rs. 62,000/- (Rupees Sixty Two Thousand Only)) within 10 days of award of contract issued by a commercial Bank from its branch in Cuttack in the prescribed format (Annexure-VII) given in the tender. Performance Security shall remain valid for a period of sixty days beyond the date of completion of all contractual obligations of the successful bidder including warranty obligations.

Other terms and conditions will remain same as contained in Tender Invitation Notice No Nizarat/140 dated 23/02/2018.

Sd/- S N Mishra

26/02/2018

District & Sessions Judge, Cuttack